

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 41037/2023

(Arising out of impugned final judgment and order dated 23-05-2023 in WRITC No. 32055/2019 passed by the High Court Of Judicature At Allahabad)

GREATER NOIDA INDUSTRIAL DEVELOPMENT
AUTHORITY & ANR.

Petitioner(s)

VERSUS

M/S. ADVANCE COMPUSOFT PRIVATE LIMITED & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.226651/2023-CONDONATION OF DELAY IN FILING and IA No.226656/2023-EXEMPTION FROM FILING O.T.; IA No. 226651/2023 - CONDONATION OF DELAY IN FILING; IA No. 226656/2023 - EXEMPTION FROM FILING O.T.)

Date : 01-04-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE C.T. RAVIKUMAR
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Ravindra Kumar, Sr. Adv.
Mr. Binay Kumar Das, AOR
Ms. Priyanka Das, Adv.
Ms. Neha Das, Adv.
Mr. Shivam Saxena, Adv.

For Respondent(s) Mr. Giriraj Subramaniam, Adv.
Mr. Pramod Sharma, Adv.
Mr. Simarpal Singh Sawhney, Adv.
Mr. Aditya Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Mr. Aditya Singh, learned Caveator, accepts and waives notice on behalf of respondent no.1.

Issue notice to respondent no. 2.

The petitioners are also permitted to serve the Standing Counsel for the State of Uttar Pradesh.

Tag this matter along with Civil Appeal No. 4712 of 2023.

(VARSHA MENDIRATTA)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)